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(c) the action taken by the Union Government In this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHAN-TARAM POTDUKHE): (a) to (c). The market borrowing allocations approved by the Planning Commission for the various State Govts. and their enterprises are communicated to the Reserve Bank of India by the Ministry of Finance. Thereafter the actual phasing and timing of the borrowings are decided by the Reserve Bank of India taking into account the market conditions.

The market borrowing allocation for the Govt. of Kerala for the current financial year has been fixed at Rs. 192.92 crores by the Planning Commission. In the first instalment of loans of State Govts. floated in July, 1991, Reserve Bank of India permitted Kerala State to raise Rs. 72.28 crores. The Govt. of Kerala has requested for the floatation of the second tranche. The timing of this floatation will be decided by the Reserve bank of India.

## [Translation]

#### **Election Petitions**

7062. SHRI LALIT ORAON: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of election petitions filed in various Election Tribunals, High Courts and Supreme Court during the Tenth Lok Sabha election; and
- (b) the steps being taken for the expeditious disposal of these election petitions?

THE MINISTER OF STATE IN THE MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Election petitions are required to be filed before a High Court. The requisite information is, therefore, being collected

from the various High Courts and will be laid on the Table of the House.

(b) Election petitions are tried by High Courts which are superior courts of record. Section 86 (7) of the Representation of the People Act, 1951, already provides that every election petition should be tried as expeditiously as possible and endeavour shall be made to conclude the trial within six months from the date on which the election petition is presented to the High Court.

### [English]

### Setting up of Satellite Port at Gangavaram

7063. SHRI M.V.V.S. MURTHY: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether there is any proposal to set up a satellite port at Gangavaram in Visakhapatnam Port area for cargo movement of the Visakhapatnam Steel Plant, as well as for importing coke, cooking coal etc. to save the Visakhapatnam city from pollution: and
  - (b) if so, the details and the cost thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). There is no proposal of the Central Government to set up a Satellite Port of Gangavaram.

#### Functions of CCI&E.

# 7064. PROF. K.V. THOMAS: SHRI ANNA JOSHI:

Will the Minister of COMMERCE be pleased to state:

(a) the functions of the Chief Controller of Import and Export in the context of recent liberalisation of Export-Import and Industrial policy; and